

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 1134/2016

New Delhi, this the 4<sup>th</sup> day of April, 2016.

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MR. P.K. BASU, MEMBER (A)**

Smt. Indira Singh,  
Age 61 years,  
Nursing Sister,  
W/o Shri Narender Singh,  
R/o 66-B2/A, Janak Puri,  
New Delhi. .. Applicant

(By Advocate : Shri N.L. Singh)

Versus

1. North Delhi Municipal Corporation  
Through its Commissioner.
2. The Additional Commissioner (Health),  
North Delhi Municipal Corporation.
3. The Director (Hospital Admn.),  
North Delhi Municipal Corporation.

All (1) to (3) at Civic Centre,  
Minto Road, New Delhi.

4. Medical Superintendent,  
Hindu Rao Hospital,  
North Delhi Municipal Corporation.  
Malka Ganj, Delhi-110 007. .. Respondents

**ORDER (ORAL)**

**By Mr. Justice M.S. Sullar**

The main grievance of the applicant is that although she has served a legal notice dated 20.03.2015 (Annexure A-2 colly.) for

redressal of her grievance, but no decision has yet been taken by the competent authority.

2. Having heard the learned counsel for the applicant, having gone through the record, with his valuable help, the main O.A. is disposed of, with a direction to respondent No.2 to take appropriate decision on the legal notice dated 20.03.2015 (Annexure A-2 colly.) by passing a speaking order, in accordance with law, within a period of two months from the date of receipt of a certified copy of the order. No order as to costs.

**(P.K. BASU)**  
**Member (A)**

**(JUSTICE M.S. SULLAR)**  
**Member (J)**

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